

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

293/252/ND/2018

In the matter of :
M/s. M.J Finvest Pvt. Ltd

..PETITIONER

SECTION

Under Section 252

Order delivered on 27.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: Mr. Saurabh Kalia & Mr. Siddhartha Nagpal,
Advocates

For the Respondent/Corporate Debtor :

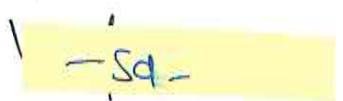
For the Intervener : Mr. Gopal Singh, Dy. ROC for ROC


Ms. Easha Kadian, for Ms. Lakshmi Gurung, St. Counsel,
Income tax Department

ORDER

Learned authorized representative for the Appellant is present. Ld. Dy. ROC for ROC as well as Ld. Standing Counsel for Income tax Department are also present. Pursuant to the directions dated 12.7.2018, an affidavit has been duly filed by the appellant vide diary No.7825 dated 25.7.2018. The same is taken on record. Heard the Appellant as well as Dy. ROC and Ld. Standing Counsel for Income tax Department.

Order is reserved.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.7.2018